

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 2301-2302/2001
(From the judgement and order dated 16/04/2001 in CRLA 809/2001
of The HIGH COURT OF BOMBAY)

DHYAN INVESTMENTS & TRADING CO. LTD.

Petitioner (s)

V E R S U S

CENTRAL BUREAU OF INVESTIGATION & ORS.

Respondent (s)

(With Appln(s). for ex-Parte stay and permission to place
addl.documents on record)

Date : 25/07/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. P. Chidambaram, Sr. Adv.
 Mr. P.M. Amin, Sr. Adv.
 Mr. Virag Tuljapurkar, Adv.
 Mr. Sandeep Jumarkar, Adv.
 Mr. Ravi Gandhi, Adv.
 Mr. P. Venugopal, Adv.
 Mr. P.S. Sudheer, Adv.
 Ms. Surekha Raman, Adv. for
 M/s. K.J. John & Co.,Adv.

For Respondent (s) Mr. P.P. Malhotra, Sr. Adv.
 Mr. Raja Thakare, Adv.
 Mr. A. Mariarputham, Adv.
 Mr. P. Parmeswaran, Adv.

For State of Mr. S.V. Deshpande, Adv.
Maharashtra

UPON hearing counsel the Court made the following
O R D E R

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Mr. P.P. Malhotra, Sr. Advocate started
his arguments at 11.00 a.m. and concluded at
11.45 a.m. Thereafter Mr. P. Chidambaram, Sr.
Advocate made reply submissions for 10 minutes.
Arguments concluded. Judgment reserved.

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(K.K. Chawla)
Court Master

(H.K. Bhatia)
Court Master